

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

IA/258(AHM) 2021 in CP (IB) No. 185/9/NCLT/AHM/2019

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE NATIONAL COMPANY LAW TRIBUNAL ,  
AHMEDABAD BENCH ON 07.04.2021

Name of the Company:

APL Corporation Pvt. Ltd.

V/s.

Saffron Poly Threads Pvt Ltd.

Section:

12A/9 the Insolvency & Bankruptcy Code, 2016

**ORDER**

Learned Counsel Mr. Pavan Godiawala for the Operational Creditor.

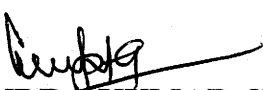
Learned Counsel Ms. Natasha Shah appeared for the suspended management.

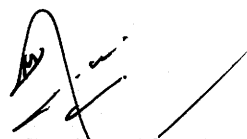
PCS Mr. Kaushik Shah, IRP appeared.

IA No. 258 of 2021 is filed by IRP under Section 30A of the IBC 2016. There is no objector. We have heard Learned Counsel for the IRP, Learned Counsel for the CoC and Learned Counsel for the suspended management through VC. Since, parties have settled the matter and prayed for withdrawal. Accordingly, IA stands allowed and disposed of as withdrawn.

We further directed Corporate Debtor to pay the cost of Rs. 10,000/- to the PM Cares Fund.

Main CP stands removed from the cause list.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)



# PM CARES

Prime Minister's Citizen Assistance and Relief  
in Emergency Situations Fund



PAN : AAETP3993P

Scan QR To Verify Receipt

Receipt No : PMCARES/Web/202104272210121882

Date : 27-04-2021

Dear M/S SAFFRON POLY THREADS PRIVATE LIMITED

**Thank you very much for contributing to PM CARES Fund.**

Prime Minister Shri Narendra Modi expresses his gratitude for the thoughtful and compassionate gesture on your part. The valuable contribution will greatly help India in fighting distress situations like COVID-19.

**Under Secretary  
PM CARES Fund**

Received with thanks from: **M/S SAFFRON POLY THREADS PRIVATE LIMITED**

**B-101, CENTRAL PARK, GIDC, PANDESARA, SURAT 394210, Gujarat, India 394210**

The sum of **INR 10,000 (INR Ten Thousands Only)**

(Contributions to PM CARES Fund have been notified for 100% deduction from  
Taxable Income under Section 80G of Income Tax Act, 1961)

Prime Minister's Office, New Delhi